
(BILL NO 6 of 2021)

A BILL

further to amend the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (ACT NO: 9 of 1995).

Be it enacted by the legislature of Sikkim on the Seventy Second year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Manipal University of Health, Medical, Technological Sciences (Amendment) Act, 2021.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) in section 8, for the existing sub-section (1), the following shall be substituted, namely:-

“8 (1) The President or the Chairman of the Manipal Education Foundation or any person appointed by the President or the Chairman of the Manipal Education Foundation shall be Pro-Chancellor of the University”. 

Short title, and commencement

Amendment of Section 8(1)
STATEMENT OF OBJECTS AND REASONS

The Manipal Pai Foundation (a Trust) has been renamed as Manipal Education Foundation with effect from 27th January, 2011. The President/Chairman of the Foundation is finding it increasingly difficult to perform the functions of Pro-Chancellor of the University in view of various other responsibilities. Therefore, the State Government has deemed it expedient to amend sub-section (1) of section 8 of the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) Act to enable the President/Chairman of the Manipal Education Foundation to appoint any other person as the Pro-Chancellor.

With this object in view, the Bill has been framed.

(KUNGA NIMA LEPCHA)
MINISTER-IN-CHARGE

FINANCIAL MEMORANDUM
NIL

MEMORANDUM REGARDING DELIGATED LEGISTRATION

Sub-section (1) of section 8 of the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) Act empowers the President/Chairman of the Manipal Education Foundation to appoint any other person as the Pro-Chancellor.

(KUNGA NIMA LEPCHA)
MINISTER-IN-CHARGE

The Sikkim Manipal University of Health, Medical, Technological Sciences (Amendment) Bill, Bill No. 06 of 2021 having been passed by the Sikkim Legislative Assembly on 26th March, 2021 is hereby presented for assent of the Hon’ble Governor in pursuance with Article 200 of the Constitution of India.

(L. B. DAS)
SPEAKER
SIKKIM LEGISLATIVE ASSEMBLY

I hereby give my assent to the Bill.

(Ganga Prasad)
Governor of Sikkim
MEMORANDUM REGARDING DELIGATED LEGISTATION

Sub-section (1) of section 8 of the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) Act empowers the President/Chairman of the Manipal Education Foundation to appoint any other person as the Pro-Chancellor.

The Sikkim Manipal University of Health, Medical, Technological Sciences (Amendment) Bill, Bill No. 06 of 2021 having been passed by the Sikkim Legislative Assembly on 26th March, 2021 is hereby presented for assent of the Hon'ble Governor in pursuance with Article 200 of the Constitution of India.

I hereby give my assent to the Bill.

(Ganga Prasad)
Governor of Sikkim